

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.2 - IA/721(AHM)2024
in
CP(IB)/236(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

The saraswat Co. Operative Bank Limited
V/s
Nami Steel Private Limited

.....Applicant

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tarak Damani, Adv.
For the Respondent :

ORDER

IA/721(AHM)2024

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 721 of 2024 is disposed-off as withdrawn with liberty to file afresh.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)